

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 299/2000

New Delhi this the 13th day of July, 2000.

(8)

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

Jawahar Lal S/O Findu Ram,
working as Casual Labourer
(Temporary Status) at New Delhi
under Regional Director (NR),
West Block, and
R/O 151, Mohammedpur,
New Delhi. ... Applicant

(By Shri T.D.Yadav, Advocate)

-Versus-

1. Union of India through
Secretary, Deptt. of Atomic Energy,
Atomic Minerals Division,
Room No.145-A, South Block,
New Delhi.
2. Regional Director (Northern Region),
Deptt. of Atomic Energy,
West Block-7,
New Delhi-110066.
3. Chief Administrative & Accounts Officer,
Dept. of Atomic Energy,
Atomic Minerals Division,
1-10-153-156, Begumpet,
Hyderabad-500016. ... Respondents

(By Shri Madhav Panikar, Advocate)

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

An order of termination of applicant's services issued on 19.1.2000 is impugned in the present O.A. Shri Madhav Panikar, the learned counsel appearing on behalf of respondents makes a statement that the aforesaid order has been recalled by an order passed on 16.6.2000. A copy of the aforesaid order dated 16.6.2000 recalling the earlier order terminating applicant's services has been placed on record.

W.A

(9)

2. In view of this, present O.A. no longer survives. The same is accordingly disposed of with no order as to costs.

V.K. Majotra
(V. K. Majotra)
Member (A)

A. Agarwal
(A. Agarwal) -
Chairman

/as/